

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
Notification No. 50/2021-Customs (ADD)

New Delhi, the 14<sup>th</sup> September, 2021

G.S.R.---(E). -Whereas, in the matter of 'Rubber chemical PX-13, originating in, or exported from, EU and Rubber chemical MOR, originating in, or exported from, China PR' falling under Chapter 29 and 38 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification No. 15/05/2016-DGAD, dated the 2<sup>nd</sup> September, 2017 had come to the conclusion that –

- (i) the subject goods have been exported to India from the subject country below its normal value, resulting in dumping;
- (ii) the domestic industry had suffered material injury due to dumping of the product under consideration from the subject country;
- (iii) the material injury had been caused by the dumped imports of the subject goods from subject country,

and had recommended imposition of definitive anti-dumping duty imports the subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed the anti-dumping duty on the subject goods, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 54/2017-Customs (ADD), dated the 17<sup>th</sup> November, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 1427(E), dated the 17<sup>th</sup> November, 2017;

And whereas, Solutia Europe BV requested the Designated Authority for changing the name of exporter company from "Solutia Europe BVBA/SPRL, Belgium" to "Solutia Europe BV" in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification No. 15/05/2016-DGAD, dated the 2<sup>nd</sup> September, 2017;

And whereas, the Designated Authority, *vide* amendment notification No. 7/48/2020-DGTR, dated the 6<sup>th</sup> May, 2021 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6<sup>th</sup> May, 2021, has come to the conclusion that the request falls within the category of name change only and there is no change in the basic nature of the business and recommended that the name of the exporter viz. "Solutia Europe BVBA/SPRL, Belgium", be amended to "Solutia Europe BV" in its final findings 15/05/2016-DGAD, dated the 2<sup>nd</sup> September, 2017.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid amendments to final findings of the Designated Authority, hereby makes the following amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue) No. 54/2017-Customs (ADD), dated the 17<sup>th</sup> November, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 1427(E), dated the 17<sup>th</sup> November, 2017, namely:-

In the said notification, in the Table, against serial number 1, -

- (i) in the entry in column (6), for the words and phrase "Solutia Europe SPRL/BVBA, Belgium", the words and phrase "Solutia Europe BV" shall be substituted;
- (ii) in the entry in column (7), for the words and phrase "Solutia Europe SPRL/BVBA, Belgium", the words and phrase "Solutia Europe BV" shall be substituted.

[F. No. CBIC-190354/175/2021-TRU Section-CBEC]

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(Rajeev Ranjan)

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